

[Shri M. C. Chagla]

the provident fund and then come back and join the family here. Therefore, the problem does not arise. If they want to get their families there, as I said, this would be regulated by the Singapore law and there would be no discrimination. As regards citizenship....

श्री श्री० प्र० त्यागी : अध्यक्ष महोदय यह इन्डाइरेक्ट वे में उनको निकालने का रास्ता है। अगर वह अपने परिवार को सिटिजन बनाना चाहते हैं वहाँ का और परिवार को वहाँ नहीं ले जाने पायेंगे...

12.22 hrs.

RE. DISPOSAL OF NOTICES FROM
MEMBERS

Some hon. Members rose—

Mr. Speaker: Let us proceed now—
Dr. V. K. R. V. Rao—

.. Shri Nath Pai (Rajapur): Sir, I rise to a point of order.

डा० राम मनोहर लोहिया (कन्नौज)..
मेरा ब्यवस्था का प्रश्न नियम 115 के अन्तर्गत है अध्यक्ष के आदेश नियम 115 के अन्तर्गत.

Mr. Speaker: I have not received anything.

Shri Nath Pai: You have received from me.

डा० राम मनोहर लोहिया : लेकिन मैं नियम बता रहा हूँ। अध्यक्ष के आदेश-नियम 115 के अन्तर्गत। मुझे क्या मालूम था कि यह करने वाले हैं जो मैं आप को लिखता? यह जो बयान दे रहे हैं अगर वह किसी ऐसी चीज के ऊपर है जिसका कि मैंने जिक्र किया था अपने भाषण में और उसके जवाब में मन्त्री महोदय ने गलत बयानी की थी तब यह बयान तभी दे सकते हैं जबकि मैं उसके ऊपर कुछ कह लूँ तब यह उत्तर दे सकते हैं।

Shri Nath Pai: Sir, under the rules I am required to draw your attention, before the list of business is en-

tered into, under rule 225, that you have to dispose of the notices we have given.

Mr. Speaker: Should I dispose them of on the floor of the House? I would request the hon. Member to advise me on this.

Shri Nath Pai: Not at all.

Mr. Speaker: Am I to dispose of all the notices I have received on the floor of the House? I am prepared to do it if that is the desire of the House.

Shri Nath Pai: Sir, there is a lot of confusion between you and us sometimes; all the credit should not come to us, you have a lion's share in it.

Mr. Speaker: I do not accept that on any day all the notices that are received should be disposed of on the floor of the House. I am not prepared to accept that. I do not think any Speaker is capable of doing it.

Shri Nath Pai: Sir, you do not say what the matter is. The House does not know what the matter is.

Mr. Speaker: I have the paper with me. What is the use of raising it in the House and asking me to take a decision?

Shri Nath Pai: From yesterday's proceedings, I do not see which matter you have kept pending.

Mr. Speaker: I would request the hon. Member to hear me for a minute.

Shri Nath Pai: Why a minute, Sir, the whole day I will sit with you.

Mr. Speaker: I want the hon. Member to hear me so that I need not say every time "please sit down". All that I am saying is, if I had given permission I would have myself requested him to raise it. As the hon. Member himself knows, 30 to 40 notices are given every day. I do not want to mention what the notice is about. I have the paper with me. Only when it is permitted and due notice is given, it can be raised in the House.

Shri Nath Pai: I have given several notices. I do not know what you are disallowing. Sir, kindly bear with me patiently for a minute. There was an adjournment motion.

Mr. Speaker: I am only worried that if I allow the hon. Member now it will become a practice.

Shri Nath Pai: I have gone very carefully through the record. It is on page 30326. You say: "There are three matters pending before me". Earlier to that you say, in reply to my question, "I am having it in consideration". If you say it has been disposed of, I will not try to raise it. You have not disposed of it, that is my submission, and therefore my right arises. I am quite clear.

Mr. Speaker: Even then he has no right to raise it here in this way. He himself says that I have not disposed of it. Anyway, he may raise it. I do not want to object.

Shri Nath Pai: Mr. Speaker, I would like to know which matter you have disallowed. Why don't you at least clarify?

Mr. Speaker: If the hon. Member had asked me I would have told him. He never asked me at any stage. On the floor of the House he begins raising it.

Shri Nath Pai: It is not that I did not do that. I am sorry we are coming to this level, I asked through proper channel and I was told yesterday that my privilege motion is being held by you. The privilege motion arises out of the reply of Shri Chagla; mine was against him. Today I have given notice of a motion of contempt of the House against him that when my motion has been held by you as pending, a clarification has been given by his Ministry. Now, Mr. Speaker, where do we stand? There is my adjournment motion and there is my calling attention notice and other notices. Which of them have you allowed, disallowed or kept pending?

Mr. Speaker: I am not going to tell before the House; you should kindly excuse me.

Shri Nath Pai: You will kindly excuse me by enlightening me on this point.

Mr. Speaker: I do not want to do it here in the House. I have got a number of notices from you and, as you have yourself stated, I have not given any decision. If you raise it in the House, what can I do? I can only say that I have not come to any decision.

Shri Nath Pai: At 11.30 today I received a message that my motion of contempt against Shri Chagla has been disallowed. That is the latest information I have got. I am making enquiries about my other motions. I beg of you that we must get in writing your decisions on these motions because you were saying repeatedly yesterday that you will inform me through the proper channel. I want to know whether my motion is being withheld.

Mr. Speaker: That is a different point. Yesterday, it was about shipping.

Shri Nath Pai: That was the confusion.

Mr. Speaker: I have got so many notices before me. One is about All India Ports and Docks Workers.

Shri Nath Pai: That is an adjournment motion.

Mr. Speaker: When I receive so many adjournment motions, some are disallowed. Now, will you kindly sit down? I want to be guided by the House about the procedure that has to be followed in these cases. If you want to change the existing practice, I have no objection. Every member who has given notice of a motion can raise it in the House, whether it is admitted or not. Let us have it every day. I have no objection. But, surely, if Shri Nath Pai alone raises it and some other members are not allowed to raise it, I will be put in a very delicate and embarrassing position. Because, I get every day 30 or 40 notices and I tell all the members

[Mr. Speaker]

"no, I am not allowing them and you shall not be allowed to raise them in the House". Now, if Shri Nath Pai raises it and I allow it, while not allowing others, my position will become difficult. If everyday this happens, what am I to do? After all, each day I would be disposing of 40 calling attention notices and adjournment motions. If every day every member raises on the floor of the House whatever I might have done in respect of their notices, rejecting or admitting them, what would be my position. The House or the Rules Committee may tell me what I have to do. I will follow it. I have no objection. Every day, immediately after the question hour, every member can get up and say what he wants about his notice.

Shri Nath Pai: If we get conflicting messages from your office, what are we to do?

Mr. Speaker: Where is the conflicting message?

Shri Nath Pai: My motion of privilege is being kept pending. Is it so?

Mr. Speaker: I cannot answer your question in the House. I refuse to answer it here.

Shri Nath Pai: Then where do I stand? Why don't you tell me what is allowed and what is not allowed.

Mr. Speaker: Then I can understand. If you want intimation....

Shri Nath Pai: That is what I am asking all the time.

Mr. Speaker: I accept the suggestion. In the Secretariat there may be a little delay. Anyhow, we can do it. At 10.30 or 10.45 I saw this privilege motion. The office might have taken a little time to send the communication in writing.

Shri Nath Pai: Unless we get a communication how do we know the fate of our notices?

Mr. Speaker: If it is the desire of the members, I will try to see that members are informed of the position.

Shri Hem Barua (Mangaldai): There is a lot of gross accumulation in your portals. When the question of the finances of the Nizam came up during question time one day, you said that you will allow half an hour discussion. Immediately, I gave notice of a half an hour discussion. Up till now I have not been informed as to what happened to my notice. At the same time, we have got a notice from your office, telling us that we should not table short notice questions since short notice questions for the rest of the present session have already been fixed up. Now, my submission is this. Instead of putting down one short notice question a day, you can allow two short notice questions.

Shri Chintamani Panigrahi (Bhubaneswar): Sir, I have also given notice of so many calling attention and short notice questions. None of them seem to have been admitted.

Mr. Speaker: Now, we will take up papers to be laid on the Table.

12.30 hrs.

PAPERS LAID ON THE TABLE

REPORT OF SHIPPING DEVELOPMENT FUND COMMITTEE AND STATEMENT CORRECTING CERTAIN INFORMATION GIVEN ON 25TH JULY 1967 RE. REPATRIATION OF DR. DHARMA TEJA

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): Sir, I beg to lay on the Table:—

- (1) A copy of the Report and Certified Accounts of the Shipping Development Fund Committee for the year 1965-66, together with the Audit Report thereon, under sub-section (6) of section